FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S FOXDOM TECHNOLOGIES PVT.LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S FOXDOM TECHNOLOGIES PVT.LTD.
2.	Date of incorporation of corporate debtor	26.04.2019
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U72900DL2019PTC349201
5.	Address of the registered office and principal office (if any) ofcorporate debtor	RZ-81, F / F INDRA PARK, UTTAM NAGAR, DELHI - 110059
6.	Date of closure of Insolvency Resolution Process	21.08.2025 (21th August, 2025)
7.	Liquidation commencement date of corporate debtor	21.08.2025 (order was received by undersigned on 21.08.2025) (21st August, 2025) by legal counsel of RP on my WhatsApp
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. PARVEEN KUMAR JAIN Registration No. IBBI/IPA-001/IP-P-02022/2020-2021/13110
9.	Address and e-mail of the liquidator, as registered with theBoard	501, Lane No. 3A (Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi, National Capital Territory of Delhi-110093 Parveen_2871@yahoo.co.in
10.	Address and e-mail to be used for correspondence with theliquidator	279, Gali No.1, Chanderlok, Shahdara, Delhi-110093 liq.foxdom@gmail.com
11.	Last date for submission of claims	20.09.2025 (20th September, 2025)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has orderedthe commencement of liquidation of the M/S FOXDOM TECHNOLOGIES PVT.LTD.
on **21.08.2025 (21st August, 2025)**

The stakeholders of M/S FOXDOM TECHNOLOGIES PVT. LTD. are hereby called upon to submit their claims with proof on or before20.09.2025 (20th September, 2025) to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
PARVEEN KUMAR JAIN
Liquidator
M/S FOXDOM TECHNOLOGIES PVT.LTD.
IP Reg. No.: IBBI/IPA-001/IP-P-02022/2020-2021/13110
Regd. Add: parveen_2817@yahoo.co.in
(Authorization for Assignment valid till 30.06.2026)
Communication Add: 279, GALI NO.1, CHANDERLOK, SHAHDARA, DELHI-110093

23/08/2025

INSOLVENCY PROFESSIONAL * PARVEEN KUMAR JAIN * NEW DELHI 13110 2020-2021 IP-P-02022 IBBI/IPA-001 Regn. No.

Date: 23.08.2025
Place: Delhi

PEARL Polymers Limited

PET JARS BOTTLES

CIN: L25209DL1971PLC005535
Regd. Office: A-97/2, Okhla Industrial Area, Phase-II, New Delhi-110020, INDIA
Tel. No.: +91-11-47385300
Email: pearl@pearlpet.net, **Website:** www.pearlpet.net

NOTICE OF 54th ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM) AND E-VOTING INFORMATION

NOTICE IS HEREBY GIVEN THAT:

1. The 54th AGM of the Members of the Company will be held on Monday, the 22nd September, 2025 at 12:30 p.m. through VC / OAVM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular no. 14/2020 dated April 08, 2020, Circular no. 17/2020 dated April 13, 2020, Circular no. 20/2020 dated May 5, 2020, Circular no. 02/2021, dated January 13, 2021, Circular no. 19/ 2021 dated December 12, 2021, Circular no. 2/2022, dated May 5, 2022, circular no. 09/ 2023 dated September 25, 2023 and subsequent circular dated September 19, 2024 and all other relevant circulars issued from time to time by the Ministry of Corporate Affairs and SEBI to transact the businesses set-out in the Notice convening the AGM.
2. The Notice of the AGM and Annual Report shall be sent to all the Members whose email addresses are registered with the Company/Depository Participant(s). The aforesaid documents will also be available on the Company's website i.e. www.pearlpet.net and the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com.
3. A letter containing a web link and QR code for accessing the Notice and Annual Report for the financial year 2024-25 will be sent to registered addresses of the shareholders who have not registered their email address with the Company/ Depositories/RTA.
4. The procedure for attending the AGM through VC / OAVM is explained in the Notice of the AGM and the web link to attend the AGM is https:/www.evoting.nsdl.com. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum as per act.
5. **Manner of registering/updating email addresses:**
   i. Members holding the shares in physical form: Please update the details in prescribed for ISR-1 along with other relevant forms with the registrar at their address: MAS Services Ltd, T-34, 2nd Floor, Okhla Industrial Area, New Delhi-110020, All relevant forms can be downloaded from the website of RTA i.e. www.masserve.com
   ii. Members holding shares in dematerialized form: Please contact your Depository Participants whom you maintain your demat account for registration / Updation of e-mail
6. **Manner of casting vote(s) through e-voting:**
   i. Members will have an opportunity to cast their vote(s) on the businesses as set forth in the Notice of the AGM through electronic voting system (e-voting). The manner of e-voting by Members holding shares in dematerialized form, physical form and for members who have not registered their email addresses will be provided in the Notice of the AGM.
   ii. The facility for voting through electronic voting system will also be made available at the AGM and members attending the AGM who have not casted their vote(s) by remote e-voting will be able to vote at the AGM.
   iii. The login credentials for casting the votes through e-voting shall be made available to the Members through email. Members who do not receive emails or whose email address is not registered with the Company/RTA/Depository Participant(s) may generate login credentials by following instructions given in the Notes to Notice of AGM.
7. The Register of Members and Share Transfer Books of the Company will remain closed from 16th September, 2025 to 22nd September, 2025 (both days inclusive).
8. Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting at the AGM.
9. **Re-lodgement of transfer request of physical shares**
   I. Pursuant to SEBI Circular No- SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025, a special window is opened for six months from July 07th 2025 to January 06th 2026, only for re-lodgement of transfer deed, which were lodged prior to the deadline of April 01, 2019 and rejected/returned/not attended due to deficiency in the documents/process/or otherwise.
   ii. Members of the Company who have missed the earlier deadline of March 31, 2021 for lodgement, one more opportunity is granted for them to re-lodge such shares for transfer and they are encouraged to take advantage of this opportunity by furnishing necessary documents to the company at the Registered Office or Company's Registrar and Transfer Agent, MAS Services Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020, Tel. No. 011-26387281-83, E-mail: info@masserv.com.

For Pearl Polymers Limited
Sd/-
Udit Seth
Chairman & Managing Director
Place: New Delhi
Date: 25th August, 2025

South West Pinnacle

SOUTH WEST PINNACLE EXPLORATION LIMITED
Regd & Corp Office: Ground Floor, Plot No.15, Sector-44, Gurugram-122003
Phone: +91 124 4235400; CIN: L13203HR2006PLC049480
Email: investors@southwestpinnacle.com; Website: www.southwestpinnacle.com

INTIMATION REGARDING 19TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO-VISUAL MEANS

This communication is regarding the 19th Annual General Meeting ("AGM") of M/s South West Pinnacle Exploration Limited (SWPE) to be held on **Friday 26th September 2025 at 02:30 PM (IST)** through Video Conferencing ("VC") facility/other audio-visual means ("OAVM") as permitted by the Ministry of Corporate Affairs('MCA') & Securities and Exchange Board of India ('SEBI') regarding the holding of AGM through VC/OAVM without physical presence of the Members at common venue and in due compliance with all the applicable provisions of the Companies Act 2013("The Act") and the rules made thereunder read with General Circulars No. 14/2020 dated April 8, 2020; 20/2020 dated May 5, 2020; 02/2022 dated May 5, 2022; 10/2022 dated December 28, 2022; 09/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024, (collectively referred as 'MCA Circulars') along with SEBI Circulars No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated May 12, 2020 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023. and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 (collectively referred as 'SEBI Circulars') along with applicable circulars to transact the businesses as set out in the Notice convening the AGM which will be sent to members through e-mail separately.

Members can attend and Participate in the AGM through the VC facility/OAVM only, the details of which will be provided by the Company in the Notice of the Annual General Meeting. Accordingly, please note that no provisions has been made to attend and participate in the 19th AGM of the Company in person to ensure the compliances with the directives issued by the government authorities with respect abovesaid circulars. Members attending the meeting through VC facility/OAVM shall be counted for the purpose of the reckoning the Quorum under Section 103 of the Companies Act, 2013.

1. **Dispatch of Annual Report and Dissemination on the Website: -**
   The Notice of the AGM along with the Annual Report 2024-25 will be sent electronically only to those Members whose e-mail addresses are registered with the Company/Registrar & Share Transfer Agent (RTA)/ Depositories. As per the MCA and SEBI Circulars, no physical copies of the Notice of the AGM along with the Annual Report will be sent to any Member. Members who have not yet registered their e-mail addresses are requested to follow the process mentioned below for registering their e-mail addresses to receive the Notice of the AGM and Annual Report electronically and to receive Login credentials.
   Additionally, the Notice of AGM along with Annual Report of the Company for the Financial Year 2024-25 will be available on the website of the Company at www.southwestpinnacle.com and also the website of the National Stock Exchange and Bombay Stock Exchange on which the shares of the Company are listed i.e www.nseindia.com & www.bseindia.com.
2. **E-Voting: -**
   The Company has entered into agreement with National Securities Depositories Limited (NSDL), authorized e-voting agency, for facilitating voting through electronic means ('remote e-voting') to enable the members to exercise their right to vote on the resolutions proposed to be passed at the AGM as well as for the members who are present at the AGM VC facility/OAVM and wish to cast their vote during AGM, through e-voting system ("e-voting").The detailed process and manner for attending the AGM and manner of "remote e-voting" and "e-voting" during the AGM for members holding share in physical mode, dematerialization mode and for members who have not registered their email address will be provided in detail in the Notice of the AGM. In case you have any queries or issue regarding remote e-voting /e-voting, you may contact at evoting@nsdl.co.in or call at 1800-2255-33.
3. **Scrutinizer: -**
   M/s KKS & Associates is appointed as the Scrutinizer of the Company to scrutinize the e voting process in a fair and transparent manner for the 19th AGM of the Company.
4. **Registration of E-Maid id/Mobile Number**
   For Registration of E-mail id and mobile number for Demat shareholders (as 100% shareholding of company in demat form) the Members are requested to register their e-mail address/mobile number/other details, in respect of demat holdings with the respective Depository Participant (DP) by following the procedure prescribed by the Depository Participant.

Shareholders are advised to update the details with Depository Participant (on permanent basis) to ensure ease of communication and seamless remittances (as 100% shareholding of company in demat form). No action is required from the shareholders whose email addresses, Mobile numbers and Bank Mandate are already updated in Company/Depository record.

All communications/queries in this respect should be addressed to our e-mail address at investors@southwestpinnacle.com.

This notice is being issued for the information and benefit of all the shareholders of the Company in Compliance with the applicable circulars of the MCA and SEBI.

BY AND ON BEHALF OF THE BOARD OF DIRECTORS
SOUTH WEST PINNACLE EXPLORATION LIMITED
Sd/-
VIKAS JAIN
CHAIRMAN & MANAGING DIRECTOR
DIN- 00049217
Place: GURUGRAM
Date: August 25, 2025

Mahindra FINANCE

MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.
Registered Office at: Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate office at: B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Kamani Junction, Kurla West Mumbai- 400 070.

POSSESSION NOTICE
(For movable property) Rule 8-(1) of SARFAESI Act & Rules

Whereas, the undersigned being Authorized Officer of Mahindra and Mahindra Financial Services Ltd. under **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **12th June, 2025** calling upon the borrower **SALONI ENGG WORKS (BORROWER) through Prop. MR. KANTA PRASAD SHARMA & MRS. POOJA SHARMA (CO-BORROWER)** to repay the amount mentioned in the notice being for **Rs.63,84,242.86/- (Rupees Sixty-Three Lakh Eighty-Four Thousand Two Hundred Forty-Two and Eighty-Six Paise Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the said rules on this day of **22nd August 2025.**

The Borrower/s in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra and Mahindra Financial Services Limited for an amount of **Rs.63,84,242.86/- (Rupees Sixty-Three Lakh Eighty-Four Thousand Two Hundred Forty-Two and Eighty-Six Paise Only) as mentioned herein under with interest thereon.**

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE PROPERTY

ITEM NO-I - First and exclusive charge on the plant and machinery/ies, machineries spares, tools and accessories, electrical installations and fixtures located at **M/s SALONI ENGG WORKS, S-23, KHARKHODA, SONIPAT, HARYANA-131402** As mentioned below:

Sr. No	Machine Model and Make	Quantity	Supplier
1	**CNC VERTICAL MACHINING CENTER MODEL CVM 1680** (WITH MITSUBISHI M80 CNC CONTROLLER, WITHOUT ATC AND OTHER MACHINE FEATURES AS PER YOUR ORDER) **MACHINE SR NO:- 06 5905**	1	Cosmos Impex (India) Pvt. Ltd. - VMC Div.
	Total	1	

Date: 26.08.2025
Place: SONIPAT, HARYANA
Sd/- Authorised Signatory
Mahindra and Mahindra Financial Services Ltd

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited.,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited,** for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF03510 00100114957, TCHHF09620 00100187446	**Mr. Anil Kathuria** (as Borrower) and **Mrs. Pooja Kathuria** (Co-Borrower)	**Rs. 1,88,60,754/-** under the **loan account TCHHF035100010011 4957** and **Rs. 69,33,240 /-** under the **loan account no TCHHF0962000 100187446** by you i.e. totaling to **Rs. 2,57,93,994/-** (Rupees Two Crore Fifty Seven Lakh Ninety Three Thousand Nine Hundred Ninety Four Only) **as on 05-June-2025**	22.08.2025 Symbolic Possession

Description of Secured Assets/Immovable Properties: All piece & parcels of Residential Plot No. 820, Block No. 'C2' Measuring 225.50 Sqr. Mtrs. (269.698 Sqr. Yards.) in the residential colony known 'PALAM VIHAR' situated in and around Village Chauma & Carterpuri Tehsil & District Gurugram, (Haryana) with all common amenities mentioned in Sale Deed. Boundaries: East – Road, West – C2-829, North – C2-821, South – C2-819.

Date: - 26/08/2025
Place: - Gurgaon, Haryana
Sd/- Authorised Officer,
For Tata Capital Housing Finance Limited

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S FOXDOM TECHNOLOGIES PVT.LTD.

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	M/S FOXDOM TECHNOLOGIES PVT.LTD.
2.	Date of Incorporation of Corporate Debtor	26.04.2019
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72900DL2019PTC349201
5.	Address of the registered office & principal office (if any) of Corporate Debtor	RZ-81, F / F Indra Park, Uttam Nagar, Delhi - 110059
6.	Date of closure of Insolvency Resolution Process	**21.08.2025 (21st August, 2025)**
7.	Liquidation commencement date of Corporate Debtor	**21.08.2025** (order was received by undersigned on 21.08.2025) (21st August, 2025) by legal counsel of RP on my WhatsApp.
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	**PARVEEN KUMAR JAIN** **Regn. No:** IBBI/IPA-001/IP-P-02022/2020-2021/13110
9.	Address and Email of the liquidator as registered with the Board	501, Lane No. 3A (Band Gali), Chanderlok, behind Sanatan Dharam Mandir, New Delhi -110093 **Email: parveen_2871@yahoo.co.in**
10.	Address and e-mail to be used for correspondence with the Resolution Professional	279, Gali No.1, Chanderlok, Shahdara, Delhi-110093 **Email: liq.foxdom@gmail.com**
11.	Last date for submission of Claims	**20.09.2025 (20th September, 2025)**

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of liquidation of the **M/S FOXDOM TECHNOLOGIES PVT.LTD.** on **21.08.2025 (21st August, 2025)**

The stakeholders of **M/S FOXDOM TECHNOLOGIES PVT. LTD.** are hereby called upon to submit their claims with proof on or before **20.09.2025 (20th September, 2025)** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 23.08.2025
Place : Delhi
Sd/-
PARVEEN KUMAR JAIN
Liquidator for M/S FOXDOM TECHNOLOGIES PVT.LTD.
Regn No.: IBBI/IPA-001/IP-P-02022/2020-2021/13110 | **AFA Valid Upto:** 30.06.2026

Mahindra FINANCE

MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.
Registered Office at: Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate office at: B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Kamani Junction, Kurla West Mumbai- 400 070.

POSSESSION NOTICE
(For movable property) Rule 8-(1) of SARFAESI Act & Rules

Whereas, the undersigned being Authorized Officer of Mahindra and Mahindra Financial Services Ltd. under **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **12th June, 2025** calling upon the borrower **SALONI ENGG WORKS (BORROWER) through Prop. MR. KANTA PRASAD SHARMA & MRS. POOJA SHARMA (CO-BORROWER)** to repay the amount mentioned in the notice being for **Rs.20,38,671.87/- (Rupees Twenty Lakh Thirty-Eight Thousand Six Hundred Seventy-One and Eighty-Seven Paise only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the said rules on this day of **22nd August 2025.**

The Borrower/s in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra and Mahindra Financial Services Limited for an amount **Rs.20,38,671.87/- (Rupees Twenty Lakh Thirty-Eight Thousand Six Hundred Seventy-One and Eighty-Seven Paise only) as mentioned herein under with interest thereon.**

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE MOVABLE PROPERTY

ITEM NO-I - First and exclusive charge on the plant and machinery/ies, machineries spares, tools and accessories, electrical installations and fixtures located at **M/s SALONI ENGG WORKS G-53, Sector 3, Bawana Industrial Area, Delhi- 110039** as mentioned below:

Sr. No	Machine Model and Make	Quantity	Supplier
1	**INJECTION MOULDING MACHINE fu320B-1395, BRM INTERNAL MACHINE SERIAL NO.FU03200157. MACHINE SERIAL NO.71638477 10 00. With Auxiliaries** (i) AUTO LOADER, DETACHABLE, SAL-800G1 8477 90 00. (ii) HOPPER DRYER, SINGLE LAYER, SHD-100. SR NO.20220826S0105AA06 8477 90 00.	1	Electronica Plastic Machines Ltd.
	Total	1	

Date: 26.08.2025
Place: DELHI
Sd/- Authorised Signatory
Mahindra and Mahindra Financial Services Ltd

SBC EXPORTS LIMITED

CIN: L18100UP2011PLC043209
Regd. Off.: 9, Lohiya Talab, Chhoti Basahi P.O. Vindhyachal, Mirzapur, Uttar Pradesh, India, 231307, Tel: 0120-2895246
Email: info@sbcexportslimited.com, Website: www.sbcexportslimited.com

NOTICE

PUBLIC NOTICE FOR THE ATTENTION TO ALL EQUITY SHAREHOLDERS OF THE COMPANY
100 Days Campaign-"Saksham Niveshak" - for KYC and other related updation and shareholder engagement to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection. Fund ("IEPF")

Notice' is hereby given to the Shareholders of SBC Exports Limited ("your Company") that pursuant to Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate affairs ("MCA") letter dated July 16, 2025 your Company has started a 100 days campaign "Saksham Niveshak" starting from July 28, 2025 to November 6, 2025. During this Campaign all the shareholders who have not claimed their Dividend or have not updated their KYC & nomination details or face any issues related to unclaimed dividends and shares may write to the Companies Registrar and Transfer Agent ("RTA") i.e, Bigshare Services Pvt. Ltd,(RTA) Pinnacle Business Park, Office No S6-2 ,6th Floor, Mahakali Caves Road ,Next To Ahura Centre, Andheri East, Mumbai, Maharashtra, 400093 Ph. +912262638378 or at e-mail Id: bssdelhi@bigshareonline.com. The shareholders may further note that this campaign has been started proactively and specifically to reach out to the shareholders to update their KYC, bank mandates, Nominee and contact information etc., and claim their unpaid/unclaimed Dividend in order to prevent their shares and dividend amount from being transferred to the IEPFA.

Date - 26.08.2025
Place - Mirzapur
For and behalf of
SBC Exports Limited
Sd/
Hariom Sharma
Company Secretary

FSL FRONTLINE SECURITIES LIMITED

CIN: U65100DL1994PLC058837
Registered Office: M-6, IInd Floor, M-Block Market, Greater Kailash -II, New Delhi-110048
Corporate Office: B-22, Sector – 4, Noida – 201301 UP
Telephone: 0120-2534067
Email: secretarial@fsltechnologies.com, Website: www.fslindia.com

NOTICE FOR UPDATING EMAIL AND BANK DETAILS FOR RECEIVING DIVIDEND

Notice is hereby given to the shareholders of **Frontline Securities Limited** that in order to ensure timely credit of dividends and receive shareholder communications in electronic form. The manner of registering/ updating bank Account (for receiving dividend) and Email Id and Phone No (for electronic communication) as Follows:

(i) **Members holding the Shares in physical form :** Register/ update the details with registrar and Transfer Agent (RTA) at rta@skicapital.net. Further, members may download the form from the Company's website at https://www.fslindia.com/investor-news-clients.html
(ii) **Members holding shares in demat form :** Please contact your depository participants with whom you maintain your demat account for registration/ updation of e-mail Id and bank account number.

Payment of dividend will be subject to deduction of Tax at source (TDS) at applicable rates. For more details please refer Notes to the Notice of the AGM.

In case of any queries or assistance, shareholders may contact the Company at e-mail at secretarial@fsltechnologies.com

We request all shareholders to complete the updation process at the earliest to ensure smooth and uninterrupted receipt of dividends and communication.

For FRONTLINE SECURITIES LIMITED
Sd/-
Rakesh K Jain
Director
DIN: 00050524
Date : 26.08.2025
Place : Noida

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
Contact No: PREM LATA 828712978 & ARUN MOHAN SHARMA - 8800898999

Demand Notice under Section 13[2] of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Whereas, the undersigned being the Authorized Officer of **Hinduja Housing Finance Limited (HHFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

	LAN / Borrower(s) /Co-Borrower(s) / Guarantor(s) / Address	Demand Notice Date & Outstanding
1	**DL/NCU/GHAU/A000001543 & CO/CPC/CPOF/A000006709. 1. Mr. PRADEEP KUMAR 2. Mr. KOMAL SAXENA.** HNo.1024 Ground Floor Sector-13 Vasundra Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201012 | **NPA Date: 04.08.2025 | Description Of Property: Freehold Residential Unit No-a-1102, On 11th Floor Of Tower No -a, Admeasuring Super Area 1264, Sq. ft.in the project "AJPA Dronagiri" built on plat No-11 situated at Sector -11, in vasundhara Tehsil & distt. Ghaziabad (U.P). Boundaries: East: As Per Site, West: Plan As Per Site Plan, North: As Per Site Plan, South: As Per Site Plan**	20.08.2025 & Rs. 21,22,791/-
2	**GR/KAP/KUNJ/A000000026. 1. Mr. Sunil Kumar Das 2. Mr. Bhanumati Das.** 2 park and, 1st floor main vikas Marg, preet vihar Delhi shakarpur East Delhi main vikas Delhi, Metro, Delhi, India - 110092 & Banabura Kaimi, Kaimi Baharaqora East Singhbhum, Baharaqura Jharkhand, Rural, Ranchi, Jharkhand, India - 832101 | **NPA Date: 04.08.2025 | Description Of Property: Flat No G – 4, Ground Floor Plot No 128, area measuring 45 sq yards Situated at Vrindaban Garden Shahibabad Ghaziabad – 201305. Boundaries: East: House No 128. West: Portion of Plot No 128A. North: Gali No 10 Feet Wide. South: Road 40 Feet Wide.**	20.08.2025 & Rs. 11,87,296/-

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hinduja Housing Finance Limited, for an above-mentioned demanded amount and further interest thereon.

Place: Ghaziabad Date : 26.08.2025 SD/- Authorised Officer- For HINDUJA HOUSING FINANCE LIMITED

FIRST CAPITAL INDIA LIMITED

Regd. Office: 11th Floor, Narain Manzil,23, Barakhamba Road, New Delhi-110001
Phone No. 011-43621200 **CIN:** U74899DL1994PLC057651
E-mail id: nghai@dalmiaholdings.com

31ST ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING(VC)/OTHER AUDIO VISUAL MEANS(OAVM)

Notice is hereby given that the 31st Annual General Meeting (AGM) of members of First Capital India Limited ("the Company") is scheduled to be held on Tuesday, September 30, 2025, at 3.00 P.M. IST through Video Conference ("VC")/Other Audio Visual Means ("OAVM") facility in compliance with applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circulars issued thereunder from time to time, to transact the business items as set out in the Notice of AGM which shall inter-alia contain the instructions for joining AGM through VC/OAVM.

Members holding shares in physical form and who have not registered their email ids, are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent (MUFG Intime India Private Limited) in order to receive a copy of AGM Notice, Annual Report and login details for remote voting/e-voting through e-mail and those holding share(s) in dematerialized form are requested to contact their respective Depository Participant ("DP") for the aforesaid purpose and follow the process advised by DP.

Members will have an opportunity to cast their vote remotely, on the business items as set forth in the notice of AGM, through remote e-voting/e-voting at AGM. The manner of casting vote through remote e-voting/e-voting system including those by physical shareholders or by shareholders who have not registered their email ids, shall be provided in the notice of AGM. Copy of the AGM notice along with Annual Report for the financial year 2024-25 and login details for such voting, will be sent to all the members whose email addresses are registered with the Company/DP in due course.

In case of any queries, Members are requested to write to the RTA at: delhi@in.mpms.mufg.com or to the Company at nghai@dalmiaholdings.com.

The aforesaid 31st AGM Notice along with Annual Report will be available on the website of National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com.

For First Capital India Limited
Sd/-
Naresh Kumar Ghai
Director
Place : New Delhi
Dated : 25.08.2025

ATVO Enterprises Limited

(Formerly Known as Vandana Knitwear Limited)
CIN No:- L46411RJ1995PLC072122; GSTIN: 08AADCT0860H1ZE
Registered Office: Bhandari Plaza, 2nd Floor, Opp Nagar Parishad Rajendra Marg Bhilwara -311001 (Rajasthan),
Contact: 96607-8100; **E-Mail ID:-** vandanaknitwearlimited2021@gmail.com
Website: www.vandanaknitwear.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice to Shareholders is hereby given that, in accordance with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/ 2025/97 dated July 02, 2025, shareholders of ATVO Enterprises Limited (Formerly Known as Vandana Knitwear Limited) ("Company") are hereby informed that a special window has been opened for re-lodgement of transfer of Physical Shares. This applies to transfer deeds lodged prior to April 01, 2019 that rejected, returned, or remained unattended due to deficiencies in the documents. The Re-lodgement window will remain open from **July 07, 2025 to January 06, 2026, and** all such transfers Shall be processed only in Demat mode.

Eligible shareholders who wish to avail this opportunity are requested to contact the Company's Registrar and Share Transfer Agent, **MUFG Intime India Private Limited (Formerly known as Link Intime Private Limited)** at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083., Email Id: rnt.helpdesk@in.mpms.mufg.com, Tel No. Tel: +91 22 49186000 or the Company at vandanaknitwearlimited2021@gmail.com for further assistance, within the stipulated period.

Transferred Shares will only be issued in demat mode once all the documents are found in order by RTA. However, Due process shall be followed for such transfer-cum-demat requests. Transfer requests submitted after January,2026, will not be accepted by the Company/RTA.

Note: All the shareholders are requested to update their Email-id(s) with Company/RTA/ Depository Percipients.

For ATVO Enterprises Limited
(Formerly known as Vandana Knitwear Limited)
Kirti Agarwal
Company Secretary & Compliance Officer
ICSI Membership No. ACS 56426
Date: 25.08.2025
Place: Bhilwara

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.**

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, **that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
9870601	Mr. Pravin Kumar (as Borrower) & Mrs. Meena Karanwal (Co- Borrower)	Rs. 7,05,103/- (Rupees Seven Lakh Five Thousand One Hundred Three Only) outstanding as on 22.08.2023	21.08.2025
Description Of Secured Assets/immovable Properties:- All that piece and parcel of Residential Flat bearing No. E 404, Tower/Block - E, Admeasuring Super Area 970 Sq. Ft., Situated at Project Eliegant Ville, Plot No. GH - 06B, Tech Zone IV, **Greater Noida (W), Gautam Budh Nagar 201301 (Uttar Pradesh).**			
9979063	Mr. Sanjeev Kumar Or Alias Sanjeev Kumar Sethi (as Borrower)& Mrs Asha Sethi (Co-Borrower)	Rs. 5,29,468/- (Rupees Five Lakh Twenty Nine Thousand Four Hundred Sixty Eight Only) as on 29-May-2025	21.08.2025
Description Of Secured Assets/immovable Properties:- All piece & parcels of: Shop/Commercial, Unit No LGB-12, Lower Ground Floor, in Block -B, Super Built Up area 230 Sqr Feet (21.36 Sqr. Mtr.) approx., polyline area i.e the R.C.C Slab arae of the shop/Commercial space 137.50 Sq. Ft. (12.77 Sqr. Mtr.) Approx, common area with the shop/Commercial space 92.50 sqr. ft. (8.59 Sqr. Mtr.) approx., in commercial Project known as "Galaxy Diamond Plaza", **Situated at Plot No. C1/A, Sector -4, Greater Noida (West), district Gautam Budh Nagar Uttar Pradesh- 201301 with all common amenities mentioned in Sale Deed.**			
9978650	Mr. Sanjeev Kumar Or Alias Sanjeev Kumar Sethi (as Borrower) and Mrs. Asha Sethi (Co-Borrower)	Rs. 5,15,052/- (Rupees Five Lakh Fifteen Thousand Fifty Two Only) as on 29-May-2025	21.08.2025
Description Of Secured Assets/immovable Properties:- All piece & parcels of: Shop/Commercial, Unit No LGB-11, Lower Ground Floor, in Block -B, Super Built Up area 230 Sqr Feet (21.36 Sqr. Mtr.) approx., polyline area i.e the R.C.C Slab area of the shop/Commercial space 137.50 Sq. Ft. (12.77 Sqr. Mtr.) Approx, common area with the shop/Commercial space 92.50 sqr. ft. (8.59 Sqr. Mtr.) approx., in commercial Project known as "Galaxy Diamond Plaza", Situated at Plot No. C1/A, Sector -4, **Greater Noida (West), District Gautam Budh Nagar Uttar Pradesh- 201301 with all common amenities mentioned in Sale Deed.**			
TCHHL03590 00100166196, TCHIN035900 0100169622	Mr. Satish Alias Satish Goyal (as Borrower) and Mrs. Sarita Alias Sarita Goyal (Co-Borrower) & Mrs. Shrestha Goyal (Co-Borrower) & Mr. Pratham Goyal (Co-Borrower)	Rs. 18,64,855/- under the loan account TCHHL0359 000100166196 & Rs. 1,14,646/- under the loan account No TCHIN035 9000100169622 by you i.e. totaling to Rs. 19,79,501/- (Rupees Nineteen Lakh Seventy Nine Thousand Five Hundred One Only) as on 05-June-2025	21.08.2025
Description Of Secured Assets/immovable Properties:- All Piece & Parcels Of Built-Up Upper Ground Floor, without Roof Rights (Back Right Hand Side Portion) measuring area 100 Sq. Yds. i.e 83.61 Sq. Mtrs., bearing property no. 1/12006, old no 1618 out of Khasra no 527/298-299, 528/298-299, ,situated at in the area of village Uldhanpur, in the abadi of Kaun wali Gali Uldhanpur, Naveen Shahdara, Delhi -110032 along with one car parking and 2 two-Wheeler parking on stilt Floor and alongwith all proportionate undivided indivisible and impartial ownership rights land underneath with all common amenities mentioned in Sale Deed. **Boundaries: East:** Property of others, **West** Property of others, **North** Property of others, **South** Road.			

DATE :- 26-08-2025
PLACE:- DELHI & DELHI NCR
Sd/- AUTHORISED OFFICER,
FOR TATA CAPITAL HOUSING FINANCE LIMITED

Alankit

ALANKIT LIMITED
CIN: L74900DL1989PLC036860
Regd. Off. 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi-110055
Website: www.alankit.in Email for investors: investor@alankit.com
Tel No.: 011-42541234/904

NOTICE OF THE 36TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that the 36th Annual General Meeting (AGM) of the members of the Company will be held on **Tuesday, 23rd September, 2025 at 11:45 A.M.** through Video Conferencing("VC")/ other Audio-Visual means ("OAVM") in accordance with applicable provisions of the Companies Act, 2013 and Rules made there under and the Securities Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General circulars issued by Ministry of Corporate affairs dated 08th April 2020, 13th April 2020, 05th May 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 09/2024 dated Sept. 19, 2024 (Collectively referred to as "MCA Circulars") and Circular issued by SEBI dated 12th May 2020, 15th January 2021, 13th May, 2022 and 05th January, 2023, Oct. 6, 2023, Oct. 7, 2023 and Oct. 3, 2024 (**"SEBI Circulars"**) to transact the business as set out in the Notice of AGM dated **26th August, 2025**.

The Notice of the 36th AGM and Annual Report for the Financial Year 2024-25 be sent to those members whose e-mail address are registered with the company/ Registrar and Share Transfer Agent, Alankit Assignments Limited and Depositories. The requirement of sending physical copies of notice of the AGM and Annual Report has been dispensed with pursuant to the above said MCA Circulars and SEBI Circulars. The Notice of 36th AGM together with Explanatory Statement and Annual Report has been uploaded on the website of the Company at www.alankit.in and available on the websites of NSDL at www.evoting.nsdl.com and Stock exchanges at www.nseindia.com and www.bseindia.com.

Book Closure: The Register of Members and Share Transfer Books of the Company shall remain closed from **17th September, 2025 to 23rd September, 2025 (both days inclusive)** for the purpose of AGM.

E-Voting: The Company is providing to its Members, holding Equity Share either in physical or demat form as on **Thursday, 18th September, 2025 (cut-off date)**, the facility to exercise the votes through electronic mode, in the following manner, through e-voting services provided by NSDL:

(A) Remote e-voting: The Remote e-voting facility will commence on **20th September, 2025 at 09:00 A.M.** and will end on **22nd September, 2025 at 5.00 P.M.** and it shall be disabled thereafter.
(B) E-voting at the AGM: The facility of e-voting shall also be made available at the AGM to those members who have not cast their vote by remote e-voting and are attending the AGM through VC/OVAM.

Members, whose names are recorded in the Register of Members or in the Register of Beneficial owners maintained by the depositories as on the Cut-off date **i.e. 18th September, 2025** shall only be entitled to avail the facility of remote e-voting and participate and vote at the AGM.

Members, who have not cast their vote through remote e-voting and present at the AGM, shall be eligible to vote through e-voting at the AGM, by following the procedure the outlines in the Notice.

Any Person who became member of the Company after sent the Notice of the AGM and holds shares as on the Cut-Off date, may obtain user ID and Password by sending a request to Alankit Assignments Limited and Depositories and can exercise their voting right through remote e-voting and participate and vote in AGM, by following the instructions mentioned in the Notice of the AGM.

Members who have not yet registered their email addresses are requested to register the same with respective Depository Participant, in case of shares held in electronic form and by sending a request at sakshit@alankit.com and rta@alankit.com along with signed scanned copy of the request letter providing the e-mail address, mobile no., self-attested PAN copy and for receiving the Annual Report 2024-25 along with the Notice of 36th AGM electronically, if shares held in physical form.

Members who have already registered their e-mail address, mobile nos., postal address and bank account details are requested to validate / update the same by contacting the respective Depository Participant in case of shares held in electronic form or by contacting the Alankit Assignments Limited, at 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi-110055, in case the shares are held in physical form.

Mr. N. C. Khanna (Membership No.: F4268) of M/s. N. C. Khanna, Company Secretaries, has been appointed as the Scrutinizer to scrutinize the remote e-voting process and e-voting at the AGM, in a fair and transparent manner.

Technically assistance for e-voting or VC/OAVM participation:
Any grievances connected with the facility for e-voting may be addressed to National Securities Depository Limited or send an email to evoting@nsdl.co.in. Please write to the Company for any assistance.

By Order of the Board of Directors
For Alankit Limited
Sd/-
Sakshi Thapar
Company Secretary and Compliance Officer
Place: New Delhi
Date: 26/08/2025

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

प्रिसिजन इलेक्ट्रॉनिक्स लिमिटेड

CIN: L32104DL1979PLC009590

पंजीकृत कार्यालय : डी –1081, नए दोस्त कॉलोनी, नई दिल्ली – 110 025

ई-मेल : cs@pel-india.in; टेलीफोन : +91 (120) 2551556/1557

वेबसाइट : www.pel-india.in

46 वें वार्षिक सामान्य के बारे में सूचना और जानकारी प्रेसिजन इलेक्ट्रॉनिक्स लिमिटेड की बैठक

नोटिस इसके द्वारा दिया गया है कि प्रिसिजन इलेक्ट्रॉनिक्स लिमिटेड ("कंपनी") के सदस्यों की 46 वीं वार्षिक आम बैठक ("एजीएम") सोमवार, 22 सितंबर, 2025 को 03:00 बजे आयोजित की जाएगी। (1) वीडियो कॉन्फ्रेंसिंग ("वीसी") या अन्य ऑडियो विजुअल मीन्स ("OAVM") के माध्यम से कॉर्पोरेट मामलों के सामान्य परिपत्रों के अनुपालन में 8 अप्रैल, 2020, 13 अप्रैल, 2020, 5, 2020, 13 जनवरी, 2021, 8 दिसंबर, 2021, 5, 2022 और 28 सितंबर, 2022, 2022, 2022, 2022, 2022, 2022, 2022, 2022, 2022, 2022, बैठकें "), प्रतिभूति और विनिमय बोर्ड ऑफ इंडिया **(" सेबी ") 12 मई, 2020, 15 जनवरी, 2021, 13 मई, 2022 और 5 जनवरी, 2023, 7 अक्टूबर, 2023 और अक्टूबर 3, 2024 (" सेबी सर्कुलर फॉर जनरल मीटिंग "),** से –" आवश्यकताएँ) विनियम, 2015 **("लिस्टिंग विनियम")।**

1. वार्षिक रिपोर्ट भेजना :

सदस्य ध्यान दे सकते हैं कि वित्तीय वर्ष 2024–25 के लिए कंपनी की वार्षिक रिपोर्ट के साथ–साथ एजीएम को बुलाने के साथ (i) ई–मेल के माध्यम से उन सभी सदस्यों को भेजा जाएगा, जिनके ईमेल पते कंपनी या रजिस्ट्रार के साथ पंजीकृत हैं और ट्रांसफर एजेंट ("आरटीए") या उनके संबंधित डिपॉजिटरी प्रतिभागी ("डीपी") के साथ, सीनिटिंग और सेबिन सर्कुलर के लिए सिनक्युलर सिपाही उन सदस्यों के लिए जिन्होंने कंपनी/ आरटीए/ डीपी के साथ अपना ई–मेल पता दर्ज नहीं किया है। नोटिस और वार्षिक रिपोर्ट को कंपनी की वेबसाइट **www.pel-india.in** पर और स्टॉक एक्सचेंज की वेबसाइट पर और **www.bseindia.com** पर ठैम् लिमिटेड और नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड ("NSDL") की वेबसाइट पर **www.evoting.nsdl.com.** पर भी उपलब्ध कराया जाएगा।

2. ई–मेल पता पंजीकृत/ अद्यतन करने का तरीका :

भौतिक मोड में रखने वाले सदस्य और जिन्होंने अभी तक अपने ई–मेल पते को पंजीकृत/अपडेट नहीं किया है, उन्हें स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट के साथ पंजीकृत/अपडेट करने का अनुरोध किया जाता है। **Ltd**, डी–153–ए, प्रथम तल, वीसं औद्योगिक क्षेत्र, फेज– **I**, नई दिल्ली –110 020 पर कंपनी का **RTA,** ई–मेल आईडी पर : **admin@skylinerta.com** पर या **CS@Pel-India.in,** पर कंपनी को, जो कि **ISR-1** (आवश्यक समर्थन के साथ–साथ साइन इन किया गया है। डिमैटरियलाइज्ड मोड में शेयर रखने वाले।

3. ई–वोटिंग के माध्यम से वोट डालने का तरीका :

कंपनी अपने सभी सदस्यों को कट–ऑफ तिथि, सोमवार, 15 सितंबर, 2025 के रूप में शेयर रखने के लिए प्रसन्न हो रही है, इलेक्ट्रॉनिक साधनों **("रिमोट ई–वोटिंग")** द्वारा वोट करने के अपने अधिकार का प्रयोग करने की सुविधा के साथ एनएसडीएल द्वारा प्रदान की गई दूरदराज के ई–वोटिंग सुविधा के माध्यम से एजीएम की सूचना के रूप में व्यापार को लेन–देन करने के लिए। इसके अतिरिक्त, कंपनी एजीएम **("ई–वोटिंग")** के दिन ई–वोटिंग सिस्टम के माध्यम से ई–वोटिंग की सुविधा प्रदान कर रही है। एजीएम के दिन पर रिमोट ई–वोटिंग/ई–वोटिंग का विस्तृत तरीका, जो कि डिमैटरलाइज्ड मोड, फिजिकल मोड में शेयर रखने वाले सदस्यों के लिए, और उन सदस्यों के लिए है, जिन्होंने एजीएम की सूचना में कहा गया है। लॉगिन क्रेडेंशियल्स को उनके पंजीकृत ई–मेल पते पर सभी पात्र सदस्यों को भेजा जाएगा।

4. बुक क्लोजर :

एजीएम के उद्देश्य से मंगलवार, 16 सितंबर, 2025 से सोमवार, 22 सितंबर, 2025 (दोनों दिन समावेशी) के सदस्यों और शेयर ट्रांसफर रजिस्टर का रजिस्टर बंद रहेगा।

5. एजीएम में भाग लेने का तरीका :

सदस्य केवल वीसी/ओएवीएम के माध्यम से **AGM** में भाग ले सकते हैं और भाग ले सकते हैं। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के निर्देश, जैसा कि एजीएम की सूचना में कहा गया है, वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने वाले सदस्यों की उपस्थिति को अधिनियम की धारा 103 के तहत कोरम को प्रतिष्ठित करने के उद्देश्य से गिना जाएगा।

सदस्यों से अनुरोध किया जाता है कि वे एजीएम के नोटिस से सावधानीपूर्वक जाएं, विशेष रूप से एजीएम में भाग लेने के लिए दिए गए निर्देश, एजीएम के दौरान दूरस्थ ई–वोटिंग/ई–वोटिंग के माध्यम से वोट डालने का तरीका, और इसके साथ जुड़े मामलों में। ई–मेल पते के पंजीकरण/अपडेशन के संबंध में किसी भी क्वेरी के मामले में, **Admin@skylinerta.com** पर या **CS@pel-india.in.** पर कंपनी से ई–मेल भेजकर कंपनी के **RTA** से संपर्क कर सकते हैं।

कृते प्रिसिजन इलेक्ट्रॉनिक्स लिमिटेड
हस्ता./–
(पुनीत ए.बजाज)
कंपनी सचिव और अनुपालन अधिकारी
सदस्यता संख्या. : एफसीएस 13366

स्थान : नोएडा
दिनांक : 25 अगस्त, 2025

NOTIFICATION FOR ELECTION OF ELEVEN BOARD OF DIRECTORS OF SARATHI RESEARCH CONSULTING AND MANAGEMENT SERVICES COOPERATIVE LIMITED (SARATHI)

Election of Eleven Board of Directors of Sarathi Research Consulting and Management Services Cooperative Limited (SARATHI) shall take place on 18th September 2025 at, SAMKALP BHAWAN, Plot no 15, Sector 4, R K Puram, New Delhi-110022 as per the following programme:

A	No. of Vacancies	Eleven (11) - (Gen-08, SC/ST-01, Women-02)		
	B. Election Program for Board of Directors			
S. No.	**Particulars**	**Date**	**Venue**	**Time**
1.	Publication of provisional list of members/delegates, Eligible to Vote	18th August, 2025 (Monday)	Sarathi Regd. office & website	11:00 AM
2.	Time Window for Raising Objection to the Provisional List	19th August, 2025 to 23rd August, 2025 (Tuesday to Saturday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	11:00 AM to 3:00 PM
3.	Scrutiny of objection received to the provisional list (if any)	25th August 2025 to 29th August 2025 (Monday to Friday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	11:00 AM to 3:00 PM
4.	Publication of Final List of Members/ Delegates, Eligible to Vote	30th August, 2025 (Saturday)	Sarathi Regd. office & website	11:00 AM
5.	Issue and Filing of Nomination Forms	01st September 2025 to 6th September 2025 (Monday to Saturday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	11:00 AM to 3:00 PM
6.	Publication of List of Nominations Received	06th September 2025 (Saturday)	Sarathi Regd. office & website	5:00 PM
7.	Scrutiny of Received Nomination Forms	08th September 2025 (Monday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	11:00 AM onwards
8.	Publication of List of Valid Nominations	08th September 2025 (Monday)	Sarathi Regd. office & website	5:00 PM
9.	Withdrawal of Nominations	09th September 2025 (Tuesday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	11:00 AM to 3:00 PM
10.	Publication of final list of Contesting Candidates	09th September 2025 (Tuesday)	Sarathi Regd. office & website	5:00 PM
11.	Date of Polling, if Necessary	18th September 2025 (Thursday)	SAMKALP BHAWAN, Plot no 15, Sector 4, R K Puram, New Delhi-110022	8:00 AM to 4:00 PM and all those who have entered polling station at 4.00 PM or before should be allowed to cast vote.
12.	Counting of Votes	19th September, 2025 (Friday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	08:00 AM onwards
12A	Submission of Form 19M with recommendation for seeking approval of CEA before declaration of result of BOD'	19th September, 2025 (Friday) or before	-	-
13.	Declaration of Results of Board of Directors	22nd September 2025 (Monday) or before	Sarathi Regd. office & website	After approval of Cooperative Election Authority, New Delhi on Format 19M
	C. Election Program of Office Bearer			
14.	Announcement of Election Schedule I. Time window for filling nomination II. Scrutiny of nomination papers III. Time and date for withdrawal IV. Display of list of the contesting candidate and schedule of election	24th September 2025 (Wednesday)	O/o The DM (South-East), Delhi, Lajpat Nagar-IV, New Delhi-24	After Declaration of Result of Board Members' Election
15.	Meeting of Newly Constituted Board & Publication of List for Valid Nominations, Polling (If required)	25th September, 2025 (Thursday) New Delhi-24	O/o The DM (South-East), Delhi, Lajpat Nagar-IV,	11:00 AM Onwards
16.	Declaration of Result of Election of Office Bearers	After approval of Cooperative Election Authority, New Delhi on Format 19 N		

For more information visit: www.sarathicooperative.org

sd/.
Dr. SRAVAN BAGARIA
District Magistrate/Collector, South-East District, Delhi
Returning Officer,
Sarathi Research Consulting and Management Services Cooperative Limited
Election No. 69/2025-26

प्रपत्र बी
सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन]

मैसर्स फॉक्सडोम टैक्नोलॉजीज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

	विवरण	ब्यौरा
1.	**कार्पोरेट देनदार का नाम**	**मैसर्स फॉक्सडोम टैक्नोलॉजीज प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	26 अप्रैल 2019
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U72900DL2019PTC349201
5.	कार्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय (यदि कोई हो तो) का पता	आरजेड–81, पहली मंजिल, इंद्रा पार्क, उत्तम नगर, दिल्ली – 110059
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता समापन तिथि	**21.08.2025 (21 अगस्त, 2025)**
7.	कार्पोरेट देनदार के संबंध में परिसमापन आरंभन तिथि	**21.08.2025** (आदेश अधोहस्ताक्षरी को 21.08.2025 को प्राप्त हुआ) (21 अगस्त, 2025) आरपी के कानूनी सलाहकार द्वारा मेरे व्हाट्सएप पर।
8.	परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**परवीन कुमार जैन** **पंजी. सं.**:IBBI/IPA-001/IP-P-02022/2020-2021/13110
9.	परिसमापक का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	501, लेन नंबर 3ए (बंद गली), चंद्रलोक, सनातन धर्म मंदिर के पीछे, नई दिल्ली –110093 ईमेल parveen_2871@yahoo.co.in
10.	परिसमापक के लिए पत्राचार के लिए उपयोग किए जाने वाले पते और ईमेल	279, गली नंबर 1, चंद्रलोक, शाहदरा, दिल्ली–110093 ईमेल liq.foxdom@gmail.com
11.	दावे प्रस्तुत करने की अन्तिम तिथि	**20.09.2025 (20 सितंबर, 2025)**

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली पीठ-III ने **मैसर्स फॉक्सडोम टैक्नोलॉजीज प्राइवेट लिमिटेड** के परिसमापन की प्रक्रिया **21.08.2025 (21 अगस्त, 2025)** से शुरू करने का आदेश दिया है।

मैसर्स फॉक्सडोम टैक्नोलॉजीज प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावे प्रमाण सहित **20.09.2025 (20 सितंबर, 2025)** तक या उससे पहले मद संख्या 10 में उल्लिखित पते पर परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण सहित केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार प्रमाण सहित दावे व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावों के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा। **हस्ता/–**

दिनांक: 23.08.2025 **परवीन कुमार जैन**
स्थान: दिल्ली परिसमापक, मैसर्स फॉक्सडोम टैक्नोलॉजीज प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP-P-02022/2020-2021/13110 | एएफए मान्य: 30.06.2025 तक

ऋण वसूली न्यायाधिकरण, देहरादून

भारत सरकार, वित्त मंत्रालय
(वित्तीय सेवाएं विभाग)
द्वितीय तल, पारस टॉवर, माजरा, सहारनपुर रोड, देहरादून, उत्तराखंड–248171

सार्वजनिक सूचना

ओ.ए. संख्या 119 / 2025

दि रिकवरी ऑफ डेब्ट्स एंड बैंकरप्ट्सी एक्ट 1993 की धारा 19 की उप–धारा (4), समय–समय पर संशोधित, के अंतर्गत सम्मन दि रिकवरी ट्रिब्युनल (प्रोसिड्युर्स) रूल्स, 1993 के नियम 5 के उप–नियम (2ए) के साथ पढ़ा जाए,

डायरी संख्या 707 /2025 दिनांक : 01/08/2025

इंडियन ओवरसीज बैंक बनाम मैसर्स जीवी एंटरप्राइजेज एवं अन्य

सेवा में,

1. मैसर्स जीवी एंटरप्राइजेज निवासी 8/2146/1–2, मौहल्ला कटेहरा सानी नंबर 2, मारूफ रायवाला, पोस्ट–सहारनपुर, जिला–सहारनपुर, उत्तर प्रदेश– 247001
2. श्री प्रवीण कुमार पुत्र श्री जगदीश चंद निवासी क्यू–69, हकीकत नगर, जिला–सहारनपुर, उत्तर प्रदेश–247001
3. श्रीमती रेनू, पत्नी श्री प्रवीण कुमार निवासी क्यू–69, हकीकत नगर, जिला–सहारनपुर, उत्तर प्रदेश–247001

जबकि उपरोक्त नामित बैंक द्वारा ओए नं. 119/2025 आपके विरूद्ध **रू. 54,56,779.72** की ऋण वसूली के लिए दायर किया गया था जिसमे माननीय ट्रिब्युनल द्वारा दि रिकवरी ऑफ डेब्ट्स एंड बैंकरप्ट्सी एक्ट 1993 की धारा 19(4) के अंतर्गत सम्मन/नोटिस जारी किया गया था और वाद माननीय पीठासीन अधिकारी के समक्ष दिनांक **29.07.2024** को सूचिबद्ध था।

जबकि न्यायाधिकरण की संतुष्टि हेतु यह दर्शाया जा चुका है कि आपको साधारण प्रक्रिया द्वारा सूचना देना संभव नहीं है, अत: इस प्रकाशन द्वारा आपको दिनांक **07.10.2025 समय 10:30 बजे को** व्यक्तिगत रूप से अथवा अपने विधिवत प्राधिकृत अभिकर्ता अथवा लीगल प्रैक्टिशनर के माध्यम से इस न्यायाधिकरण के समक्ष उपस्थित होने का निर्देश दिया जाता है। आपसे कारण बताने कि ओ0ए0 में प्रार्थित राहत(तें) क्यों मंजूर नहीं की जाए तथा अपने बचाव हेतु अपना जवाब, यदि कोई है, पेपर बुक रूप में सेट्स में, अपने बचाव हेतु दस्तावेजों तथा शपथपत्रों सहित, व्यक्तिगत रूप से या अपने विधिवत अधिकृत एजेन्ट या लीगल प्रैक्टिशनर के माध्यम से इस न्यायाधिकरण में, इस सूचना के प्रकाशन की तिथि से 30 दिन के भीतर प्रस्तुत करने की मांग की जाती हैं

सूचित हो कि ट्रिब्यूनल द्वारा विनिर्दिष्ट तिथि और समय पर उपस्थित होने में आपकी चूक की स्थिति में वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत **1अगस्त 2025** दिया गया।

न्यायाधिकरण के आदेशानुसार
रजिस्ट्रार
ऋण वसूली न्यायाधिकरण, देहरादून

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

IndiaShelter Home Loans

पंजीकृत कार्यालय : प्लॉट–15, 6ठवां तल, सेक्टर–44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा– 122002

अचल संपत्ति की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (जिसे आगे "नियम" कहा जाएगा) के नियम 9(1) के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे आगे "अधिनियम" कहा जाएगा) के अंतर्गत अचल आस्तियों की बिक्री हेतु नीलामी बिक्री सूचना।

एतद्वारा आम जनता और विशेष रूप से उधारकर्ता(ओं), सह–उधारकर्ता(ओं) और गारंटर(रों) या उनके कानूनी उत्तराधिकारियों या प्रतिनिधियों को सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति(यां) जो इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड (जिसे आगे सुरक्षित लेनदार कहा जाएगा) के पास गिरवी/प्रभारित है, जिसका कब्जा सुरक्षित लेनदार के प्राधिकृत अधिकारी द्वारा ले लिया गया है, जिसका पंजीकृत कार्यालय 6वीं मंजिल, प्लॉट संख्या 15, संस्थागत क्षेत्र सेक्टर 4, गुरुग्राम–122002 तथा शाखा कार्यालय निम्न वर्णितानुसार है, को उधारकर्ताओं, सह–उधारकर्ताओं और जमानतदाताओं से सुरक्षित लेनदार को देय राशि की वसूली के लिए नीचे उल्लिखित तिथियों पर **"जहाँ है जैसा है", "जो है जैसा है" और "जो कुछ भी है"** आधार पर बेचा जाएगा। बिक्री प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित स्थान पर की जाएगी।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता/सह–उधारकर्ता/गारंटर का नाम	धारा 13(2) के अंतर्गत मांग सूचना	कब्जे की दिनांक और प्रकार	आरक्षित मूल्य / बयाना राशि जमा (ईएमडी)	संपत्ति के निरीक्षण की तिथि और समय / बयाना जमा की अंतिम तिथि / नीलामी की तिथि और समय
HL15CHLONS000005050796/ AP-10116534 श्री/श्रीमती रचना देवी एवं श्री/ श्रीमती शिव कुमार	दिनांक और राशि 11–अप्रैल–2025 और रु. 1158438/– (रुपये ग्यारह लाख अट्ठावन हजार चार सौ अड़तीस मात्र) बोली वृद्धि राशि 10000/–	सांकेतिक कब्जा 03–07–25 कुल बकाया रु. 1158438/– (रुपये ग्यारह लाख अट्ठावन हजार चार सौ अड़तीस) 10 अप्रैल 2025 के अनुसार, 11 अप्रैल 2025 से लागू अतिरिक्त ब्याज सहित	रु. 1241000/– (रुपये बारह लाख इकतालीस हजार मात्र) / बयाना राशि जमा (ईएमडी) रु. 124100/– (रुपये एक लाख चौबीस हजार एक सौ मात्र)	06/10/2025 (निरीक्षण समय सुबह 10:00 बजे से शाम 5:00 बजे तक) / बयाज जमा की अंतिम तिथि दिनांक 08–10–2025 / नीलामी की तिथि और समय 09–10–2025 (नीलामी समय सुबह 10:00 से शाम 5:00 बजे तक)

अचल संपत्ति/सुरक्षित संपत्ति का विवरण : प्लॉट संख्या नील पट्टा संख्या 166, मिसल संख्या 256, नोहर, जिला हनुमानगढ़, हनुमानगढ़, राजस्थान का पूरा टुकड़ा। क्षेत्रफल लगभग 800 वर्ग फुट। सीमा:– पूर्व– मोमनराम का प्लॉट, पश्चिम– आम रास्ता, उत्तर– हरिराम का प्लॉट, दक्षिण– मोडूराम का प्लॉट।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता/सह–उधारकर्ता/गारंटर का नाम	धारा 13(2) के अंतर्गत मांग सूचना	कब्जे की दिनांक और प्रकार	आरक्षित मूल्य / बयाना राशि जमा (बयाज)	संपत्ति के निरीक्षण की तिथि और समय / बयाज जमा की अंतिम तिथि / नीलामी की तिथि और समय
LA15VLLONS000005088720/ AP-10211931 श्री/श्रीमती सुमन देवी, श्री/श्रीमती श्रवण कुमार सुथार एवं श्री/श्रीमती जितेंद्र कुमार	दिनांक और राशि 12–सितंबर–2024 और रु. 1943558/– (रुपये उन्नीस लाख तैंतालीस हजार पाँच सौ अट्ठावन मात्र) बोली वृद्धि राशि रु. 10000/–	सांकेतिक कब्जा 28–नवंबर–24 कुल बकाया रु. 1943558/– (रुपये उन्नीस लाख तैंतालीस हजार पाँच सौ अट्ठावन मात्र) 10 सितंबर 2024 के अनुसार, 11 सितंबर 2024 से लागू अतिरिक्त ब्याज सहित	रु. 2013000/– (रुपये बीस लाख तेरह हजार मात्र) / बयाना राशि जमा (बयाज) रु. 201300/– (रुपये दो लाख एक हजार तीन सौ मात्र)	06/10/2025 (निरीक्षण समय सुबह 10:00 बजे से शाम 5:00 बजे तक) / बयाज जमा की अंतिम तिथि दिनांक 08–10–2025 / नीलामी की तिथि और समय 09–10–2025 (नीलामी समय सुबह 10:00 से शाम 5:00 बजे तक)

अचल संपत्ति/सुरक्षित संपत्ति का विवरण : पट्टा संख्या 02, पुस्तक संख्या 44, जीपी अमरपुरा थेरी हनुमानगढ़ आरजे के सभी टुकड़े और पार्सल कुल भूमि का अभिमापन 3078 वर्ग फुट, सीमा:– पूर्व– सरकारी स्कूल, पश्चिम– कौशल्या/सोहन लाल का मकान, उत्तर– रोड, दक्षिण– रामदेव का मकान।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता/सह–उधारकर्ता/गारंटर का नाम	धारा 13(2) के अंतर्गत मांग सूचना	कब्जे की दिनांक और प्रकार	आरक्षित मूल्य / बयाना राशि जमा (ईएमडी)	संपत्ति के निरीक्षण की तिथि और समय / बयाज जमा की अंतिम तिथि / नीलामी की तिथि और समय
HL15RNLONS000005062814/ AP-10146541 श्रीमती सरोज देवी, श्री बनवारी और श्री रणजीत	दिनांक और राशि 11–अप्रैल–2025 और रु. 666391/– (रुपये छह लाख छियासठ हजार तीन सौ इक्यानबे मात्र) बोली वृद्धि राशि रु 10000/–	सांकेतिक कब्जा 03–07–25 कुल बकाया रु. 666391/– (रुपये छह लाख छियासठ हजार तीन सौ इक्यानबे मात्र) 10 अप्रैल 2025 के अनुसार, 11 अप्रैल 2025 से लागू अन्य ब्याज सहित	रु. 880000/– (रुपये आठ लाख अस्सी हजार मात्र) / बयाना राशि जमा (ईएमडी) रु. 88000/– (रुपये अट्ठासी हजार मात्र)	06/10/2025 (निरीक्षण समय सुबह 10:00 बजे से शाम 5:00 बजे तक) / बयाज जमा की अंतिम तिथि दिनांक 08–10–2025 / नीलामी की तिथि और समय 09–10–2025 (नीलामी समय सुबह 10:00 से शाम 5:00 बजे तक)

पट्टा संख्या 40, पुस्तक संख्या 117, ग्राम पंचायत खिनानिया, 21 केएनएन हनुमानगढ़ राजस्थान के सभी टुकड़े और पार्सल, क्षेत्रफल लगभग 2700 वर्ग फुट। सीमा:– पूर्व–आम रास्ता, पश्चिम–कृष्ण कुमार, उत्तर–मोहन लाल, दक्षिण– सामुदायिक केंद्र।

ईएमडी जमा करने का स्थान/नीलामी का स्थान : प्रथम तल, बालाजी कॉम्प्लेक्स, चंडीगढ़ हॉस्पिटल रोड, बस स्टैंड के सामने, बाबा श्याम सिंह कॉलोनी, हनुमानगढ़, राजस्थान 335512 / भुगतान विधि:– सभी भुगतान डिमांड ड्राफ्ट / आरटीजीएस / एनईएफटी द्वारा इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के पक्ष में किए जाएंगे।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता/सह–उधारकर्ता/गारंटर का नाम	धारा 13(2) के अंतर्गत मांग सूचना	कब्जे की दिनांक और प्रकार	आरक्षित मूल्य / बयाना राशि जमा (ईएमडी)	संपत्ति के निरीक्षण की तिथि और समय / बयाज जमा की अंतिम तिथि / नीलामी की तिथि और समय
HLNKRNLONS000005079142/ AP-10190538 श्रीमती विमला देवी, श्री गोकुलचंद एवं श्री जितेन्द्र	दिनांक और राशि 11–अप्रैल–2025 और रु. रु. 892480/– (रुपये आठ लाख बयानबे हजार चार सौ अस्सी मात्र) बोली वृद्धि राशि रु. 10000/–	सांकेतिक कब्जा 03–07–25 कुल बकाया आज की तिथि के अनुसार रु. 892480/– (रुपये आठ लाख बानवे हजार चार सौ अस्सी मात्र) 10 अप्रैल 2025 के अनुसार, 11 अप्रैल 2025 से लागू अतिरिक्त ब्याज सहित	रु. 1000000/– (रुपये दस लाख मात्र) / बयाना राशि जमा (ईएमडी) रु. 100000/– (रुपये एक लाख मात्र)	06/10/2025 (निरीक्षण समय सुबह 10:00 बजे से शाम 5:00 बजे तक) / बयाज जमा की अंतिम तिथि दिनांक 08–10–2025 / नीलामी की तिथि और समय 09–10–2025 (नीलामी समय सुबह 10:00 से शाम 5:00 बजे तक)

अचल संपत्ति/सुरक्षित संपत्ति का विवरण: पट्टा संख्या 50, बुक संख्या 56, वार्ड संख्या 5 सुरपुरा, गाँव– सुरपुरा, पंचायत समिति नोखा, पुलिस थाना–नोखा, जिला–बीकानेर, बीकानेर। क्षेत्रफल लगभग 312.11 वर्ग गज। सीमा: पूर्व–श्री राम लाल पुत्र मोहन राम भांभू, पश्चिम–श्री प्रेमसुख एवं काशीराम सारस्वत, उत्तर–श्री प्रेमसुख पुत्र गंगाधर सारस्वत, दक्षिण–आम रास्ता।

ब्याज राशि जमा करने का स्थान/नीलामी का स्थान: प्लॉट संख्या 658, प्रथम तल, यस बैंक के पास, नवली गेट, राष्ट्रीय राजमार्ग–62, बीकानेर रोड, नोखा, राजस्थान 334803। भुगतान विधि– सभी भुगतान इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के पक्ष में डिमांड ड्राफ्ट/आरटीजीएस/एनईएफटी द्वारा किए जाएंगे।

ऋण खाता संख्या/एपी संख्या और उधारकर्ता/सह–उधारकर्ता/गारंटर का नाम	धारा 13(2) के अंतर्गत मांग सूचना	कब्जे की दिनांक और प्रकार	आरक्षित मूल्य / बयाना राशि जमा (ईएमडी)	संपत्ति के निरीक्षण की तिथि और समय / बयाज जमा की अंतिम तिथि / नीलामी की तिथि और समय
HLSRCHLONS000005073886/ AP-10178673 श्री/श्रीमती अमनदीप कौर एवं श्री/श्रीमती जगदेव सिंह	दिनांक और राशि 11.10.2024 और रु. 652644/– (रुपये छह लाख बावन हजार छह सौ चौवालीस मात्र) बोली वृद्धि राशि रु. 10000/–	भौतिक कब्जा 21–जुलाई–25 कुल बकाया आज तक रु. 652644/– (रुपये छह लाख बावन हजार छह सौ चौवालीस मात्र) 09 अक्टूबर 2024 के अनुसार, 10 अक्टूबर 2024 से लागू अतिरिक्त ब्याज सहित	रु. 610000/– (रुपये छह लाख दस हजार मात्र) / बयाना राशि जमा (ईएमडी) रु. 61000/– (रुपये इकसठ हजार मात्र)	06/10/2025 (निरीक्षण समय सुबह 10:00 बजे से शाम 5:00 बजे तक) / बयाज जमा की अंतिम तिथि दिनांक 08–10–2025 / नीलामी की तिथि और समय 09–10–2025 (नीलामी समय सुबह 10:00 से शाम 5:00 बजे तक)

अचल संपत्ति/सुरक्षित संपत्ति का विवरण: पट्टा संख्या 34, बही संख्या 11, ग्राम पंचायत सरदारपुरा जीवन, तह. एवं जिला श्री गंगानगर, राजस्थान 335037 का पूरा टुकड़ा। सीमा:– पूर्व – कंवल सिंह पुत्र रोशन सिंह, पश्चिम – हरबंश सिंह पुत्र प्रताप सिंह, उत्तर – निर्मल सिंह पुत्र महेंद्र सिंह, दक्षिण – रास्ता।

ईएमडी जमा करने का स्थान/नीलामी का स्थान: 1, जी–ब्लॉक, एमएससी भाटिया, श्री गंगानगर, राजस्थान– 335001/
भुगतान विधि:– सभी भुगतान इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के पक्ष में डिमांड ड्राफ्ट/आरटीजीएस/एनईएफटी द्वारा किए जाएँगे।

बिक्री के विस्तृत नियमों व शर्तों के लिए कृपया सुरक्षित ऋणदाता की वेबसाइट **www.indiashelter.in** देखें या प्राधिकृत अधिकारी – श्री महेंद्र पाल बिश्नोई (9460043593) से संपर्क करें।

दिनांक : 26.08.2025, **स्थान : राजस्थान,** कृते इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड

सबरीमाला फिनटेक प्राइवेट लिमिटेड

सीआईएन : U65929DL2017PTC313170

पता: सूट नंबर 4, भूतल, 836, मेन रोड, कपासहेड़ा, नई दिल्ली–110097

सूचना

एतदद्वारा सूचित किया जाता है कि श्री आशुतोष मिश्रा (पैन -AULPM5669A), श्री अजीत कुमार सबत (पैन –BFVPS1609Q), श्री आशुतोष मिश्रा (पैन–AWTPM9508N) और श्रीमती अलोतिर्ना दास्सर्मा (पैन–BFZPD0727C) सबरीमाला फिनटेक प्राइवेट लिमिटेड कंपनी के मौजूदा प्रमोटरों/शेयरधारकों और निदेशकों के साथ मिलकर काम करेंगे।

जनता यह भी ध्यान दे कि कंपनी ने आज तक कोई सार्वजनिक जमा स्वीकार नहीं किया है। यह सार्वजनिक सूचना आरबीआई के मास्टर निर्देश– भारतीय रिजर्व बैंक (गैर–बैंकिंग वित्तीय कंपनी – स्केल आधारित विनियमन) निर्देश, 2023 वाया संख्या **RBI/DOR/2023-24/106DOR.FIN.REC.No.45/03.10.119/2023-24** दिनांक 19 अक्टूबर, 2023 के पैरा 42.3 के अनुसार एनबीएफसी के नियंत्रण/प्रबंधन में परिवर्तन के अनुपालन में दी गई है।

किसी भी व्यक्ति को कोई आपत्ति हो या जिसका कोई हित, यदि कोई हो, ऐसे परिवर्तन से प्रतिकूल रूप से प्रभावित होने की संभावना हो, तो वह इस सूचना के प्रकाशन की तिथि से 30 (तीस) दिनों के भीतर अपनी आपत्ति ''महाप्रबंधक, विनियमन विभाग, भारतीय रिजर्व बैंक, 6, संसद मार्ग, नई दिल्ली– 110001'' को भेज सकता है, जिसकी एक प्रति कंपनी को उपर्युक्त पते पर भेजनी होगी ।

कृते सबरीमाला फिनटेक प्राइवेट लिमिटेड
हस्ता./–
आशीष कुमार दाश
निदेशक

दिनांक: 25 अगस्त, 2025

फॉर्म–ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिशोधन प्रक्रिया) विनियमों, 2017 का विनियम 14)

मेसर्स क्योरबोट हेल्थकेयर प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	**मेसर्स क्योरबोट हेल्थकेयर प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के समावेश की तिथि	05.11.2018
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज़, दिल्ली
4.	कॉर्पोरेट पहचान नंबर	U85320DL2018PTC341580
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय का पता	प्लॉट ई–596, चौथी मंजिल, दानी प्लाजा, सेक्टर 7, हरलान बस्ती, दक्षिण पश्चिम दिल्ली, द्वारका, दिल्ली, भारत, 110045
6.	कॉर्पोरेट व्यक्ति के परिशोधन की शुरुआती तिथि	19.08.2025
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण नंबर	श्री धर्मेंद्र कुमार– kumar36©hotmail.com; cureboathealthcare03@gmail.com फोन: 9973603517 30, टावर 1, सुप्रीम एंक्लेव, मयूर विहार फेज 1, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	दावों को प्रस्तुत करने की अंतिम तिथि	18.09.2025

एतद्द्वारा सूचना दी जाती है कि **मेसर्स क्योरबोट हेल्थकेयर प्राइवेट लिमिटेड** ने स्वैच्छिक परिशोधन 19.08.2025 को शुरू किया है।

मेसर्स क्योरबोट हेल्थकेयर प्राइवेट लिमिटेड के हितधारकों को आइटम 7 के अंतर्गत वर्णित पतों पर परिसमापक को 18.09.2025 को या उस से पूर्व अपने दावों के प्रमाण को प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय ऋणधारकों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी हितधारकों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

दिनांक: 24.08.2025 परिसमापक का नाम एवं हस्ताक्षर
स्थान: नई दिल्ली

फर्स्ट कैपिटल इंडिया लिमिटेड

रजि. कार्यालय: 11वीं मंजिल, नारायण मंजिल, 23, बाराखंभा रोड, नई दिल्ली–110001
फोन नं. 011–43621200, सीआईएन : **U74899DL1994PLC057651,**
ई–मेल आईडी: **nghai@dalmiaholdings.com**

31वीं वार्षिक आम बैठक वीडियो कॉन्फ्रेंसिंग (वीसी)/अन्य ऑडियो विजुअल माध्यमों (ओएवीएम) के माध्यम से आयोजित की जाएगी

एतदद्वारा सूचना दी गई है कि कंपनी अधिनियम, 2013 और सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 एवं उसके तहत जारी परिपत्रों के लागू प्रावधानों के अनुपालन में, फर्स्ट कैपिटल इंडिया लिमिटेड ("कंपनी") के सदस्यों की 31वीं वार्षिक आम बैठक (एजीएम), मंगलवार, 30 सितंबर, 2025 को अपराह्न 3.00 बजे आईएसटी को वीडियो कॉन्फ्रेंस ("वीसी")/अन्य ऑडियो विजुअल साधन ("ओएवीएम") सुविधा के माध्यम से एजीएम के नोटिस में निर्धारित कार्यवाही करने के लिए आयोजित होने वाली है, जिसमें अन्य बातों के साथ–साथ वीसी/ओएवीएम के माध्यम से एजीएम में शामिल होने के निर्देश शामिल होंगे।

जिन सदस्यों के पास भौतिक रूप में शेयर हैं और जिन्होंने अपनी ईमेल आईडी पंजीकृत नहीं कराई है, उनसे अनुरोध है कि वे एजीएम नोटिस,वार्षिक रिपोर्ट की एक प्रति और ई–मेल के माध्यम से रिमोट वोटिंग/ई–वोटिंग के लिए लॉगिन विवरण प्राप्त करने के लिए कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट (एमयूएफजी इनटाइम इंडिया प्राइवेट लिमिटेड) के पास अपने ईमेल पते और मोबाइल नंबर प्रस्तुत करें और डीमटेरियलाइज्ड फॉर्म में शेयर रखने वालों से अनुरोध है कि वे उपरोक्त उद्देश्य के लिए अपने संबंधित डिपॉजिटरी पार्टिसिपेंट ("डीपी") से संपर्क करें और डीपी द्वारा सलाह दी गई प्रक्रिया का पालन करें।

सदस्यों को एजीएम के नोटिस में निर्धारित कार्यवाही पर दूरस्थ रूप से अपना वोट डालने का अवसर मिलेगा।[रिमोट ई–वोटिंग/ई–वोटिंग प्रणाली के माध्यम से वोट डालने का तरीका जिसमें भौतिक शेयरधारकों या ऐसे शेयरधारक शामिल हैं जिन्होंने अपनी ईमेल आईडी पंजीकृत नहीं की है, उन्हें एजीएम के नोटिस में प्रदान किया जाएगा। वित्तीय वर्ष 2024–25 के लिए वार्षिक रिपोर्ट और ऐसे मतदान के लिए लॉगिन विवरण के साथ एजीएम नोटिस की प्रति उन सभी सदस्यों को भेजी जाएगी जिनके ईमेल पते कंपनी/डीपी के साथ पंजीकृत हैं।

किसी भी प्रश्न के मामले में, सदस्यों से अनुरोध है कि वे आरटीए को **delhi@in.mpms.mufg.com** पर या कंपनी को **nghai@dalmiaholdings.com** पर लिखें।

वार्षिक रिपोर्ट के साथ उपरोक्त 31वीं एजीएम की नोटिस, नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की वेबसाइट **https://www.evoting.nsdl.com** पर उपलब्ध होगी।

कृते फर्स्ट कैपिटल इंडिया लिमिटेड
हस्ता /–
नरेश कुमार घई
निदेशक

स्थान: नई दिल्ली
दिनांक: 25.08.2025

वैभव ग्लोबल लिमिटेड

पंजीकृत कार्यालय- ई-69, ईपीआईपी, सीतापुरा इण्डस्ट्रीयल एरिया, जयपुर-302022, राजस्थान, इण्डिया
फोन : +91-141-2771975; CIN : L36911RJ1989PLC004945
ई-मेल : investor_relations@vaibhavglobal.com; वेबसाइट : www.vaibhavglobal.com

भौतिक शेयरों के हस्तांतरण अनुरोध पुनः दाखिल करने के लिए विशेष विंडो

सेबी परिपत्र संख्या SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025 के अनुसार, वैभव ग्लोबल लिमिटेड के सभी शेयरधारकों को सूचित किया जाता है कि भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः दाखिल करने के लिए 7 जुलाई, 2025 से 6 जनवरी, 2026 तक एक विशेष विंडो खोली गई है।

शेयरधारकों को ध्यान देना चाहिए कि यह विंडो केवल उन हस्तांतरण विलेखों को पुनः दाखिल करने के लिए है, जो भौतिक शेयरों के हस्तांतरण के लिए 1 अप्रैल, 2019 की समय सीमा से पहले दाखिल किए गए थे और दस्तावेजों/प्रक्रिया/या अन्यथा मे कमी के कारण अस्वीकार/वापस कर दिए गए/उन पर ध्यान नहीं दिया गया।

जो शेयरधारक इस अवसर का लाभ उठाना चाहते हैं, उनसे अनुरोध है कि वे हमारे रजिस्ट्रार और शेयर ट्रांसफर एजेंट, केफिन टेक्नोलॉजीज लिमिटेड से einward.ris@kfintech.com पर संपर्क करें; संपर्क नंबर: 1-800-309-4001, यूनिट: वैभव ग्लोबल लिमिटेड, सेलेनियम टावर बी, प्लॉट 31-32, गाचीबोवली फाइनेंशियल डिस्ट्रिक्ट, नानकरामगुडा, सेरलिंगमपल्ली, हैदराबाद - 500 032

कृते वैभव ग्लोबल लिमिटेड
हस्ता./–
यशस्वी पारीक
कंपनी सचिव
सदस्यता संख्या- A39220

स्थान : जयपुर
दिनांक : 25 अगस्त, 2025

* यह सूचना अंग्रेजी प्रारूप का रूपांतरण है।

फ्रंटलाइन सिक्योरिटीज लिमिटेड

FSL

CIN: U65100DL1994PLCO58837

पंजीकृत कार्यालय : एम–6, द्वितीय तल, एम–ब्लॉक मार्केट, ग्रेटर कैलाश– ।।, नई दिल्ली– 110048
कॉर्पोरेट कार्यालय : बी–22, सेक्टर–4, नोएडा–201301 यूपी
टेलीफोन : 0120–2534067
ईमेल : secretarial@fsltechnologies.com, **वेबसाइट :** www.fslindia.com

लाभांश प्राप्त करने के लिए ईमेल और बैंक विवरण अद्यतन करने की सूचना

एतद्द्वारा फ्रंटलाइन सिक्योरिटीज लिमिटेड के शेयरधारकों को नोटिस दिया जाता है, ताकि लाभांश का समय पर क्रेडिट सुनिश्चित किया जा सके और इलेक्ट्रॉनिक रूप में शेयरधारक संचार प्राप्त किया जा सके। बैंक खाते को पंजीकृत/अपडेट करने का तरीका (लाभांश प्राप्त करने के लिए) और ईमेल आईडी और फोन नहीं (इलेक्ट्रॉनिक संचार के लिए) निम्नानुसार है :

(i) **भौतिक रूप में शेयरों को रखने वाले सदस्य :** रजिस्ट्रार और ट्रांसफर एजेंट (आरटीए) के साथ **rta@skicapital.net** पर विवरण को पंजीकृत/अपडेट करें। इसके अलावा, सदस्यगण **https://www.fslindia.com investor-news-clients.html** पर कंपनी की वेबसाइट से फॉर्म डाउनलोड कर सकते हैं

(ii) **डीमेट फॉर्म में शेयर रखने वाले सदस्य :** कृपया अपने डिपॉजिटरी प्रतिभागियों से संपर्क करें, जिनके साथ आप ई–मेल आईडी और बैंक खाता संख्या के पंजीकरण/अपडेट के लिए अपना डीमेट खाता बनाए रखते हैं।

लाभांश का भुगतान लागू दरों पर स्रोत (टीडीएस) में कर की कटौती के अधीन होगा। अधिक जानकारी के लिए कृपया सूचना की टिप्पणियों को देखें।

किसी भी प्रश्न या सहायता के मामले में, शेयरधारक कंपनी से **secretarial@fsltechnologies.com** पर ई–मेल पर संपर्क कर सकते हैं।

हम सभी शेयरधारकों से अनुरोध करते हैं कि वे लाभांश और संचार की सुचारू और निर्बाध प्राप्ति सुनिश्चित करने के लिए शीघ्रातिशीघ्र अद्यतनीकरण प्रक्रिया को पूरा करें।

कृते फ्रंटलाइन सिक्योरिटीज लिमिटेड
हस्ता./–
राकेश के जैन
निदेशक
डीआईएन : 00050524

दिनाँक : 26–08–2025
स्थान : नोएडा

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

TATA

पंजीकृत कार्यालय : 11वाँ तल, टॉवर ए, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोवर परेल, मुंबई– 400013, सीआईएन नं: यू67190एमएच2008पीएलसी187552

अधिग्रहण सूचना (अचल संपत्ति हेतु)
(प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

जबकि, अधोहस्ताक्षरकर्ता ने टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगांतर्गत एक मांग सूचना दिनांकित निम्न वर्णितानुसार निर्गत की थी, जिसमें ऋणकर्ताओं को सूचना में अंकित राशि का, उक्त सूचना की तिथि से 60 दिवसों के अंदर, प्रतिभुगतान करने को कहा गया था।

ऋणकर्ता निर्धारित देयराशि का प्रतिभुगतान करने में विफल हो चुके हैं, अतएव एतदद्वारा ऋणकर्ता को विशेष रूप में तथा जनसाधारण को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित संपत्ति का, उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगांतर्गत, अधिग्रहण कर लिया है।

ऋणकर्ता को विशेष रूप में तथा जनसाधारण को एतदद्वारा सामान्य रूप में सावधान किया जाता है कि संपत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन, यहां इसमें निम्न संदर्भित एक राशि तथा निम्नांकित तिथि से इस राशि पर आकलित ब्याज एवं दाण्डिक ब्याज, शुल्कों, लागतों, इत्यादि हेतु टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के प्रभाराधीन होगा।

ऋणकर्ता का ध्यान, प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के परिप्रेक्ष्य में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों की तथा आकृष्ट किया जाता है।

ऋण खाता संख्या	दायित्वधारक(कों) / विधिक उत्तराधिकारी(रियों) / विधिक प्रतिनिधि(यों) के नाम	माँग सूचना के अनुसार राशि	अधिग्रहण की तिथि
TCHHF03510 00100114957, TCHHF09620 00100187446	श्री अनिल कथूरिया (उधारकर्ता के रूप में) तथा श्रीमती पूजा कथूरिया (सह–उधारकर्ता)	आपके द्वारा ऋण खाता सं. **TCHHF0351000100114957** के अंतर्गत रु. 1,88,60,754/– तथा **ऋण खाता संख्या TCHHF0962000100187446** के अंतर्गत रु. 69,33,240/– अर्थात कुल रु. 2,57,93,994/– (रुपये दो करोड़ सत्तावन लाख तिरानबे हजार नौ सौ चौरानबे मात्र) 05 जून 2025 के अनुसार देय है।	22.08.2025 सांकेतिक अधिग्रहण

प्रतिभूत परिसंपत्तियों / अचल संपत्तियों का विवरण :– आवासीय प्लॉट संख्या 820, ब्लॉक संख्या 'सी2' के सभी टुकड़े और पार्सल, जिनका क्षेत्रफल 225.50 वर्ग मीटर (269.698 वर्ग गज) है, जो 'पालम विहार' नामक आवासीय कॉलोनी, गाँव चौमा और कार्टरपुरी, तहसील और जिला गुरुग्राम, (हरियाणा) में तथा उसके चारों ओर स्थित तथा बिक्री विलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ तथा निम्नानुसार परिसीमित है, **सीमाएँ :–** पूर्व– सड़क, पश्चिम– सी2–829, उत्तर– सी2–821, दक्षिण– सी2–819

दिनाँक : 26–08–2025 **हस्ता /– प्राधिकृत अधिकारी**
स्थान : गुड़गाँव, हरियाणा **कृते टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड**

SG MART LIMITED

SG MART

(Formerly known as Kintech Renewables Limited)
CIN: L46102DL1985PLC426661

Regd. Office: H. No. 37, Ground Floor, Hargovind Enclave Vikas Marg, Delhi-110092
Corporate Office: A-127, Sector-136, Noida, Gautam Buddha Nagar, Uttar Pradesh-201305
Tel: 91-11-44457164 **Website:** www.sgmart.co.in **Email:** compliance@sgmart.co.in

NOTICE TO THE MEMBERS FOR THE 40TH ANNUAL GENERAL MEETING

Notice is hereby given that 40th Annual General Meeting **("AGM")** of the Company will be held on Saturday, September 20, 2025 at 1:00 P.M. through Video Conference **("VC")**/Other Audio Visual Means **("OAVM")** facility, as per the provisions of the Companies Act, 2013 **("the Act")** and Rules framed thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI Listing Regulations")** read with Ministry of Corporate Affairs **("MCA")** Circular No. 20/2020 dated May 5, 2020 and other circulars issued in this regard, the latest being Circular No. 09/2024 dated September 19, 2024, (collectively referred to as **"MCA Circulars"**), and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 **("SEBI Circulars")**, without the physical presence of the Members at a common venue, to transact the business set out in the AGM Notice.

In compliance with the MCA Circulars and SEBI Circulars, the Notice of the 40th AGM and Annual Report of the Company for the Financial Year ended on March 31, 2025, along with login details for joining the 40th AGM through VC/OAVM facility including remote e-voting & e-voting, will be sent only through e-mail to all those Members, whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent or with their respective Depository Participants **("DP")** and for Members whose e-mail addresses are not registered, a letter will be sent at their registered address providing the web-link and exact path where complete details of the Annual Report are available. Please note that the requirement of sending physical copy of the Notice of the 40th AGM and Annual Report to the Members has been dispensed with vide MCA Circulars and SEBI Circulars.

Members can join and participate in the 40th AGM through VC/OAVM facility only. The instructions for joining the AGM are provided in the Notice. Members participating through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. The Notice of the 40th AGM and the Annual Report will also be made available on Company's website (www.sgmart.co.in), Stock Exchange website (www.bseindia.com) and on the website of National Securities Depository Limited ("NSDL") (www.evoting.nsdl.com). The physical copy of the Notice along with Annual Report shall be made available to the Member(s) who may request the same.

The Company is providing remote e-voting facility (prior to AGM) and e-voting facility (during the AGM) to all its Members to cast their votes on all the resolutions as set out in the Notice of the 40th AGM. Detailed instructions for remote e-voting & e-voting are provided in the said Notice. The facility of casting the votes by the members **("remote e-voting/e-voting")** will be provided by NSDL. The remote e-voting period commences on September 17, 2025 at 9:00 A.M. (IST) and ends on September 19, 2025 at 5:00 P.M. (IST). During this period, members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. September 13, 2025 may cast their vote by remote e-voting or by e-voting at the time of AGM.

Members who have not registered their e-mail address with the Company or RTA, can provide their e-mail address for receipt of Notice of 40th AGM, Annual Report and login details for joining the 40th AGM through VC/OAVM facility including remote e-voting/e-voting by sending a request to M/s MCS Share Transfer Agent Limited, Registrar and Share Transfer Agent at mcsstaahmd@gmail.com or helpdeskahmd@mcsregistrars.com or to the Company at compliance@sgmart.co.in, by providing their name, folio number/DPID & Client ID, client master or copy of consolidated account statement (in the case of demat holding), copy of share certificate - front and back (in the case of physical holdings), self- attested scanned copy of the PAN card and self-attested scanned copy of Aadhaar Card.

In case of demat holding, please contact your DP and register email address and bank account details in your demat account, as per the process advised by your DP.

Any person who acquires shares and becomes Member of the Company after the date of electronic dispatch of Notice of 40th AGM and holding shares as on the cut-off date i.e. September 8, 2025, may obtain the Login ID and Password by following the instructions as mentioned in the Notice of 40th AGM or sending a request at evoting@nsdl.com.

If you have any queries or issues regarding attending AGM & e-Voting from the e-Voting System, you may refer the Frequently Asked Questions **("FAQs")** and e-voting manual available at https://www.evoting.nsdl.com, under help section or write an email to evoting@nsdl.com or call on. 022 - 48867000.

Kindly note that pursuant to SEBI Circular No. SEBI/HO/MIRSD/Pod-1/P/CIR/2024/37 Dated May 07, 2024, it has been made mandatory for members holding shares of the Company in physical form, to furnish PAN and KYC details to the Company/ RTA. Members are also recommended to complete their nomination in the prescribed form. In this connection, the following forms are notified by SEBI, can be downloaded from the Company's website at https://sgmart.co.in/investor-relations/.

1. Form ISR-1 (Request for registering PAN, KYC details or changes/ Updation thereof);
2. Form ISR-2 (Confirmation of signature of Members by their bankers);
3. Form SH-13 (Nomination form) or Form ISR-3 (Declaration to Opt-out of Nomination)

The Notice of AGM and Annual Report for financial year 2024-25 will be sent to members in accordance with the applicable laws on their registered email addresses in due course.

Special window for Re-Lodgement of transfer request of physical shares:

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window is being provided from July 7, 2025 to January 6, 2026 to facilitate the re-lodgement of transfer requests of physical shares. This facility is available only for the transfer deeds lodged before April 1, 2019 that were rejected, returned, or left unattended due to documentation or process issues.

The request may be submitted to the Company's Registrar & Share Transfer Agent (RTA): MCS Share Transfer Agent Limited, 201, Shatdal Complex, 2nd Floor, Ashram Road, Ahmedabad - 380009. Ph:- 079-26580461, 0462, 0463 Email:- mcsstaahmd@gmail.com or helpdeskahmd@mcsregistrars.com.

Note: Re-lodged transfers will be processed only in demat form. A demat account is mandatory. Investors must provide Client Master List along with Transfer Documents, Share Certificates and other relevant documents. No requests will be accepted after January 6, 2026.

For and on behalf of
SG Mart Limited
Sd/-
Sachin Kumar
Company Secretary & Compliance Officer

Place: Noida
Date: 25/08/2025